

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.203/00617/2020**

Jabalpur, this Monday, the 23<sup>rd</sup> day of November,2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



N. Gurunathan S/o Nagarajan K. Aged about 36 years, Presently posted and working as Divisional Forest Officer, Forest Division, Korba, District-Korba (C.G.)-495677  
**-Applicant**

(By Advocate – **Shri A.V.Sridhar**)

**V e r s u s**

1. Union of India, through the President, Indian Council of Agricultural Research, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi-110114
2. Director National Research Center for Agro Forestry, Near Pahuj Dam, Gwalior Road, Jhansi (UP)-284003  
**- Respondents**

(By Advocate – **Shri Vivek Verma**)

**O R D E R(ORAL)**

**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the inaction of the respondent department whereby various representations filed by the applicant has not been considered and has not been decided yet.
3. From the pleadings the case of the applicant is that the applicant was appointed as Scientist in Agricultural Research Service (ARS) vide order dated 13.04.2010. Thereafter after

joining under the respondent department the applicant sought permission to appear in the examination for selections in Administrative Service through UPSC and on selection after due formalities, the applicant was relieved vide order dated 01.09.2012 to enable the applicant to join the foundation course of Indian Forest Services.



4. That during the training period the applicant was continuously supervising the issue pertaining to grant of two non compounded increments on account of M.Sc. degree in Forestry however, the respondent department has failed to consider the same and in due course after completion of the training and other requisite formalities the applicant was allotted the State of C.G. Thereafter the applicant made various representations regarding two non-compounded increments and transfer of his service book to the Principal Chief Conservator of Forest Chhattisgarh however, the respondent authorities have failed to respond to any of the representations. Copy of various representations dated 02.09.2013, 01.09.2014, 13.04.2015, 17.02.2016 and 06.04.2017 are annexed as Annexure A-2 Colly.

5. At this stage counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to

decide the issue of two non-compounded increments to the applicant in a time bound manner.

**6.** We have considered the matter and we are of the view that natural justice will be met if the respondents are directed to decide the representation qua the issuance of non-compounded increments on accounts of having M.Sc. qualifications.



**7.** Resultantly, the competent authority of the respondents are directed to decide the representation filed at Annexure A-2 colly., if not already decided within a period of four weeks from the date of receipt of a certified copy of this order.

**8.** Needless to say that the final order should be reasoned and speaking one and the respondents shall also meet with all the contentions raised in the representation before deciding the matter finally.

**9.** With these observations the Original Application is finally disposed of at the admission stage itself.

**(Naini Jayaseelan)**  
**Administrative Member**  
rn

**(Ramesh Singh Thakur)**  
**Judicial Member**